IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 170/2002 in OA 96/2002

DATE OF ORDER: 10:3:2003

Dilip Shivpuri son of Late Shri R.N. Shivpuri, presently

Additional Commissioner of Income Tax, resident of B-120,

.... Applicant.

## **VERSUS**

Shri C.S. Rao, IAS, Secretary, Department of Revenue,
Ministry of Finance, North Block, Central Secretariat, New
Delhi

Shri P.K. Shama, Chairman, Central Board of Direct
Takes, North Block Central Secretariat, New Delhi
Shri N.K. Jain, Chief Commissioner of Income Tax,
Rajasthan, Jaipur.

Respondents

None present for the applicant:

Bhabha Marg, Tilak Nagar, Jaipur.

## CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

## ORDER (ORAL)

This Contempt Petition has been filed for the alleged disobedience of the order of the Tribunal dated 6.12 2001 passed in OA No. 170/2001

It is seen from the record that this Contempt Petition filed in first week of November, 2002. Thereafter the learned counsel for the applicant sought adjournment on three occasion On 5.2.2003, none appeared on behalf of the applicant. Today also, none has appeared on behalf of the applicant. It appears

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that applicant has lost interest in persuing this Contempt
Petition: Accordingly, this Contempt Petition is dismissed
for non prosecution:

(M.L. CHAJHAN) MEMBER (J)

(H.O. GUPTA)
MEMBER (A)